

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-38/2022/12143 /A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri J.M. Barman,
District & Sessions Judge,
Goalpara.

Dated Guwahati the ¹² 8 December, 2024

Sub: **Civil vacation.**

Ref:- Your letter No. DJG/5857 dtd. 17.12.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **civil vacation w.e.f. 22.12.2024 to 31.12.2024, along with station leave permission, with the official vehicle, at own cost, from the morning of 22.12.2024 till the morning of 02.01.2025.** The Additional District & Sessions Judge, Goalpara, in her absence, the Chief Judicial Magistrate, Goalpara and in his absence, the in-charge of the CJM, Goalpara will remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-38/2022/12144-12145/A, dated , 08-01-2025

Copy to:

1. The Principal Accountant General (A&E), Beltola, Guwahati for information.
2. The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)